

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.5213
TO BE ANSWERED ON THE 27TH MARCH, 2018

DISEASE BY ENDOSULPHAN INSECTICIDE

5213. PROF. K.V. THOMAS:

Will the Minister of AGRICULTURE AND FARMERS WELFARE ढादुशुआओा एवं किसान कल्याण ½ãã"ããè be pleased to state:

- (a) whether the Government is aware of the diseases caused by endosulphan insecticide;
- (b) if so, whether the endosulphan has been banned in India; and
- (c) if so, the details of the assistance provided by the Government to the endosulphan victims in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

ढादुशुआओा एवं किसान कल्याण ½ãã"ããÈã¼ã ½ãñâ Àã¼ã ½ãã"ããè (SHRI PARSHOTTAM RUPALA)

(a): The Registration Committee, constituted under Section 5 of the Insecticides Act, 1968 registers insecticides after considering its efficacy and safety to human beings, animals and environment. Furthermore, the Registration Committee while granting Certificate of Registration to the applicant also approves labels and leaflets. These labels and leaflets, inter alia, provides information on safe usage of the insecticide. Insecticides not used as per approved labels and leaflets poses risk to human health.

(b) The Supreme Court passed an ad-interim order on 13.05.2011 banning production, sale and use of Endosulfan in the country till further orders. Accordingly, the Central Government issued instructions to all the State Governments/Union Territory Administrations to implement the interim order of the Court in toto, which are binding on all manufacturers. The Secretariat of Central Insecticides Board & Registration Committee has written to the Pesticide Associations to recall Certificates of Registration for Endosulfan. These certificates are deemed to have been treated as withdrawn in compliance of the ad-interim order passed by Hon'ble Supreme Court's directions.

(c) As per the information received from the Ministry of Health and Family Welfare, during 2012-13 to 2017-18, under the National Health Mission, an amount of Rs. 22.19 crore has been provided for relief and rehabilitation of patients affected by endosulfan as per the proposal of State of Kerala.